

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING**

**LOK SABHA
UNSTARRED QUESTION NO. 4316
TO BE ANSWERED ON 29.03.2022**

SUPERVISION OF CENTRAL BOARD OF FILMS CERTIFICATION

4316: SHRI SUNIL KUMAR MONDAL:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether Central Board of Film Certification (CBFC) is supervised timely by the higher level authority;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government has received any complaint or report against CBFC during the last six years; and
- (d) if so, the details thereof?

ANSWER

**THE MINISTER OF INFORMATION AND BROADCASTING; AND
MINISTER OF YOUTH AFFAIRS AND SPORTS
(SHRI ANURAG SINGH THAKUR)**

(a) & (b): The Central Board of Film Certification (CBFC) is a statutory body setup under Section 3 of the Cinematograph Act, 1952 that certifies films for public exhibition. The Ministry of Information and Broadcasting supervises the administrative matters of CBFC, like appointment and service matters of senior officials, appointment of non-officials, budget matters, etc. and also seeks inputs/reports from CBFC on different matters. The Parliament periodically reviews the functioning of CBFC through its various Committees, such as, Standing Committee on Information Technology, Parliament Accounts Committee, etc.

(c) & (d): The CBFC has a well-defined process for certifying films in accordance with the Cinematograph Act, 1952, the Cinematograph (Certification) Rules, 1983 and the Guidelines issued thereunder and the complaints/ representations are disposed of in accordance with the provisions of the Cinematograph Act, 1952.
